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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**Review Application No. 65 of 2007 in  
Original Application No. 1620 of 2005**

**Monday, this the 17<sup>th</sup> day of September, 2007**

**Hon'ble Mr. K.S. Menon, Member (A)**

1. Union of India through Secretary to the Ministry of Communications, Government of India, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Senior Superintendent of Post Offices, Allahabad.

**Review Applicants(Respondents in O.A.)**

**By Advocate Shri Saumitra Singh**

**Versus**

Sri Panna Lal, S/o Late Moti Lal, R/o 26 A, Circular Road, Allahabad.

**Respondent (Applicant in O.A.)**

**ORDER**

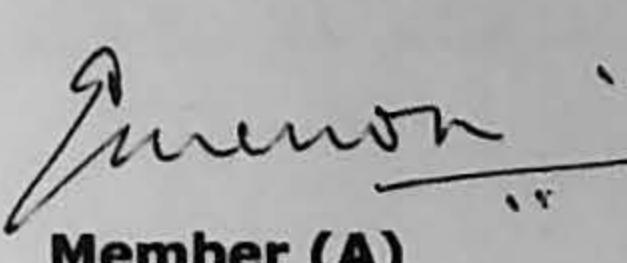
**By K.S. Menon, Member (A)**

This Review Applicant No. 65 of 2007 has been filed against the Judgment and Order dated 31.05.2007 passed in O.A. No. 1620 of 2005 Panna Lal Vs. Union of India and others. The Review Application has been accompanying by Delay Condonation Application No. 1366 of 2007. Learned counsel for the review applicant submits that the Judgment was passed on 31.05.2007 and copy was prepared on 01.06.2007. Subsequently due to summer vacation in this Tribunal, the period of 30 days has lapsed, therefore, Review Application could not be filed and hence sought condonation of delay in filing the Review Application. A *prima facie* case has been made out for condoning the delay, accordingly M.A. No.1366 of 2007 is allowed.

(3)

2. In the Review Application, the main point/ground made out for reviewing/recalling the aforesaid Judgment dated 31.05.2007 is that the Tribunal had totally relied upon the department's Circular dated 12.04.1991 and came to the conclusion that the G.P.F. deduction ought to be effected not after regularisation on Group 'D' post but after 3 years of continuous service after conferment of temporary status. They have also averred that the Tribunal held that the copy of the Circular dated 30.11.1992 of the department was not placed on record by the respondents though in fact at the time of arguments, the said circular was placed by the respondents and copy of the same was also enclosed by the applicant as annexure-7 to the O.A. and hence the Tribunal relied on the Circular dated 12.04.1991 while coming to its conclusion, the counsel submitted that therefore this is a fit case for reviewing/recalling the aforesaid Judgment dated 31.05.2007.

3. Admittedly, the Circular dated 30.11.1992 has been placed as annexure-7 to the O.A. but the fact mentioned in the Judgment is that the respondents while relying heavily on the said Circular in support of their arguments had not placed the same on record. This was what is mentioned in the Judgment and is factual. Learned counsel for the review applicant was asked subsequently to produce the clean copy of the said circular for perusal by the Bench. Clean copy of the said Circular was produced much later after the Judgment was finalized. Notwithstanding the above, it is very evident from paragraph No.8 of the Judgment that the reliefs granted to the applicant in the O.A. were strictly in accordance with the provisions contained in the department's circular dated 30.11.1992 and hence there appears to be no need to review or recall the Judgment. The Review Application is, therefore, not maintainable and is accordingly dismissed.

  
Member (A)

/M.M./